the case of Fertilizers, LPG and Kerosene under the chairmanship of Shri Nandan Nilekani, Chairman, UIDAI on 14th February, 2011. The Task Force is to recommend and implement a solution for direct transfer of subsidies on kerosene, LPG and fertilizers to the intended beneficiaries. This includes, inter-alia, identification of and suggestion for the required changes in the existing system, processes & procedures, IT frameworks and supply chain management. The task force is also to oversee and evaluate the implementation of the solutions proposed on pilot basis.

(b) to (d) The Task Force has recommended a phased approach for the implementation of the transfer of direct subsidy to beneficiary as under.

Phase I: Information visibility about the movement of goods across the fertilizer supply chain, till the last point at the retailer, from whom the farmer buys the fertilizers. This information on availability of the retail point will be made available on transparent public portal.

Phase II: In the Interim report, it is envisaged that the subsidy will be released to the retailer (last point sale) when he receives the fertilizer. This will involve transfer of subsidies directly to the retailer bank account on receipt of fertilizer from the wholesaler. The advantage of this phase is that fertilizer will move at full value across the supply chain upto the retailer.

Phase III: Transfer of subsidy to intended beneficiaries once the AADHAAR numbers are given to the beneficiaries and AADHAAR enabled payment bridges are in place.

The Task Force is in the process of having discussions and pilot studies. As & when the Task Force submits its final report, the same would be taken up for consideration and implementation by the Government.

## Task force on improvement in fertilizers subsidy distribution system

 $\dagger 1278.$  SHRI RAM JETHMALANI: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether Government had constituted a task force headed by Shri Nandan Nilekani to solicit suggestions in order to bring improvement in the fertilizers' subsidy distribution system;

†Original notice of the question was received in Hindi.

- (b) if so, whether task force has submitted its report to Government; and
- (c) if so, when the Government has received the report and by when its recommendations would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) The Government has constituted a Task Force on transfer of direct subsidy in the case of fertilizers LPG & Kerosene under the chairmanship of Shri Nandan Nilekani, Chairman, UIDAI on 14th February, 2011. The Task Force is to recommend an implementable solution for direct transfer of subsidies on kerosene, LPG and fertilizers to the intended beneficiaries. This includes, inter-alia, identification of and suggestion for the required changes in the existing system, processes & procedures, IT frameworks and supply chain management. The task force is also to oversee and evaluate the implementation of the solutions proposed on pilot basis.

- (b) The Task Force has submitted its Interim Report to the Government on 5th July, 2011 and it can be seen in the Finance Ministry's website (finmin.nic.in).
- (c) The Task Force is in the process of having discussions and carrying out pilot studies. As and when the report is received, its recommendations would be considered for implementation by the Government.

## Pharmaceutical pricing policy

†1279. SHRI RAMCHANDRA PRASAD SINGH:

SHRI SHIVANAND TIWARI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that in 2002, Supreme Court had directed Government to formulate price policy of medicines on new grounds;
  - (b) if so, the details thereof;
  - (c) whether any pharmaceutical pricing policy has been formulated in this regard; and
  - (d) if so, the date of formulation of the policy and by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): (a) and (b) The Supreme Court in its interim order dated 10.3.2003 in SLP(C) No.

<sup>†</sup>Original notice of the question was received in Hindi.